

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.1024/2018

New Delhi this the 08th day of March, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Kamini Singh, Age 24 years, Occupation:Teacher
D/o Sh. Hriday Narayan Singh
R/o S-2/631, B2KH, Kunj Vihar Colony
Sikroul, Varanasi-221002
Uttar Pradesh.

...Applicant

(By Advocates: Shri Navlendu Kumar and Shri Karan Sharma)

Vs.

1. GNCT of Delhi through its Chief Secretary
I.P. State, Govt. of NCT of Delhi
New Delhi – 110002.
2. Director of Education, Directorate of Education
Old Secretariat, Civil Lines
Delhi-110054.
3. Sh. Prakash Singh, Roll No.2017124745
S/o Not Known
R/o ..., Service will be effect through respondent No.2
4. Ms. Manjeeta Singh, Roll No.2017006651
D/o Sh.... Not Known
R/o ... Not known
Service will be effected
through Res. No.2

...Respondents

(By Advocates: Shri R.N. Singh and Shri Amit Sinha)

ORDER (ORAL)

Justice Permod Kohli:

The applicant is aggrieved of her non engagement as Guest Teacher. She and private respondent Nos. 3 and 4 participated in the selection process for the post of Physical Education Teacher. On completion of the process, a select list has been

drawn. The name of the applicant figures at Sl. No.220 and those of respondent Nos.3 and 4 at Sl. Nos. 221 and 222. Meaning thereby, that they were lesser in merit than the applicant.

2. The respondents have issued order dated 30.01.2018 making engagements of the Guest Teachers in various categories and disciplines. The names of respondent Nos. 3 and 4 figure at Sl. No.4 and 5 respectively in the discipline of Lecturer(Physical Education). The applicant has not been selected. The applicant made a representation dated 03.02.2018 to the Directorate of Education, Govt. of NCT of Delhi projecting her grievance. However, no decision has been taken thereon till date.

3. Under the given circumstances, this OA is disposed of at the admission stage itself with a direction to respondent No.2 to take decision on the representation of the applicant by passing a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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